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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ O.M.P.(EFA)(COMM.) 2/2023, EX.APPL.(OS) 287/2023,  
EX.APPL.(OS) 665/2023

RAM CAPOOR ..... Decree Holder  
Through: Mr Gourab Banerji, Sr. Adv. with Mr Sahil  
Tagotra, Mr Mohit Pandey, Mr Rakesh Talukdar  
and Mr Venkata Supreety, Advs.

versus

CYBERMEDIA INDIA LLC AND ORS ..... Judgement Debtors  
Through: Mr Rajshekhar Rao, Sr. Adv. with Mr Sumeer  
Sodhi, Mr Aman Nandrajog, Ms Bhawana  
Mapwal, Ms Rajarshi Roy and Mr Harshil Wason,  
Advs. for R-2.  
Mr Jayant K Mehta, Sr. Adv. with Mr Kartikey  
Nayyar, Ms Nikita Sethi, Ms Bharvi Thakur and  
Mr Shaurya Mitra Tomar, Advs. for R-4.

+ O.M.P.(I) (COMM.) 340/2023

RAM CAPOOR ..... Petitioner  
Through: Mr Gourab Banerji, Sr. Adv. with Mr Sahil  
Tagotra, Mr Mohit Pandey, Mr Rakesh Talukdar  
and Mr Venkata Supreety, Advs.

versus

CYBERMEDIA INDIA LLC AND ORS ..... Respondents  
Through: Mr Rajshekhar Rao, Sr. Adv. with Mr Sumeer  
Sodhi, Mr Aman Nandrajog, Ms Bhawana  
Mapwal, Ms Rajarshi Roy and Mr Harshil Wason,  
Advs. for R-2.  
Mr Jayant K Mehta, Sr. Adv. with Mr Kartikey  
Nayyar, Ms Nikita Sethi, Ms Bharvi Thakur and  
Mr Shaurya Mitra Tomar, Advs. for R-4.



**CORAM:  
HON'BLE MR. JUSTICE JASMEET SINGH**

**ORDER**

**26.04.2024**

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1. Arguments concluded by Mr Rao, learned senior counsel appearing for judgment-debtor No.2.
2. For remaining arguments on behalf of other judgment-debtors and rejoinder of the decree-holder, list on 29.05.2024 at 03:30 p.m.
3. Mr Rao has handed over compilation of judgments. The same is taken on record.

**JASMEET SINGH, J**

**APRIL 26, 2024**

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[Click here to check corrigendum, if any](#)